

**HIGH COURT OF SIKKIM  
GANGTOK**

**No.57/Estt./HCS**

**Dated: 13.12.2024**

**NOTIFICATION**

In exercise of the powers conferred under Article 229 of the Constitution of India and all other powers enabling in this behalf, the Hon'ble, the Chief Justice, High Court of Sikkim, is hereby pleased to make the following rules, to further amend the High Court of Sikkim (Recruitment, Conditions of Service and Conduct) Rules, 1998.

**1. Short title, commencement and application:**

- (i) These Rules may be called "High Court of Sikkim (Recruitment, Conditions of Service and Conduct) Amendment Rules, 2024."
- (ii) They shall come into force immediately.

**2. Amendment of Schedule-II 'C':**

- (i) In Schedule-II 'C', at Sl. No. 1 at Column 5 under the heading "Eligibility conditions" the words "Law Graduates" shall be omitted.
- (ii) In the post at Sl. No. 4 and 5 at Column 5, under the heading "Eligibility Condition" after the words "*from any Computer Centre.*" the following words shall be inserted:-  
"and also having a Diploma or Degree in Secretarial Practice from a recognised institute."
- (iii) In the post at Sl. No.6 at Column 5 under the heading "Eligibility Conditions" after the words "Stenographer Grade III" and before the words "On completion of 4 years" the following words shall be inserted:  
"and also having a Diploma or Degree in Secretarial Practice from a recognised institute."
- (iv) In the post at Sl. No.7 at column 5 under the heading "Eligibility Condition" after the words "40 w.p.m. in typing" the following words shall be inserted:  
"and also having a Diploma or Degree in Secretarial Practice from a recognised institute."

**By Order,**

**sd/-  
REGISTRAR (I/C)**